

CC No. 151/2019
FIR No. 28/2009
PS ACB
State Vs. Jaiveer

27.07.2020

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020 and; Order No. 24/DHC/2020 dated 13.07.2020.

The hearing of the present matter is being taken up through Video Conferencing through **Cisco WebEx Platform** hosted by Sh. Kuldeep, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020.

Present (through Video Conference):

Ld. Additional PP Sh. Maqsood Ahmad.

Counsel Sh. Amit Goel for the sole accused.

Ld. Counsel Sh. Amit Goel for the accused submits that he could not prepare written submissions and is not prepared for oral arguments today because of some personal family problem and regarding it he has also sent an e-mail on the mail id of the Court yesterday afternoon. Ld. Counsel for the accused submits that he may

be given one last opportunity and within this week he will file his written submissions and he will be available for oral arguments on 05.08.2020.

On the request of Ld. Counsel for the accused, one last opportunity is given.

As soon as written submissions are received from the Counsel for accused, its copy be supplied to the Ld. Prosecutor also.

Ld. Prosecutor is also at liberty to file written submissions within this week and its copy be supplied to counsel for accused if Ld. Prosecutor for the State so files written arguments.

Put up for final arguments on 05.08.2020. Last opportunity.

A copy of this order be sent to the Ld. Prosecutor and, the counsel for accused. A copy of this order be also sent to the Computer Branch for uploading on the official website.

**DIG
VINAY
SINGH**

Digitally signed
by DIG VINAY
SINGH
Date: 2020.07.27
12:46:00 +05'30'

(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
27.07.2020

CC No. 22/2009
FIR No. 04/2007
PS ACB
State Vs. Sandeep Deshwal @ Sanju

27.07.2020

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

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Since the physical hearing of the Court has been suspended by virtue of the above-mentioned orders, the matter is taken up through VC.

NBWs issued against convict Sandeep Deshwal @ Sanju has been received back with the report dated 27.07.2020 of SI Suresh Kumar No. 1007D PIS No. 28822282 from PS ACB that he went to the address of convict where brother, namely, Naresh S/o Sh. Ranjeet Singh, of convict met who informed the SI that the convict left the home on 26.07.2020 in the morning telling his family members that

he was going to surrender in Jail. The convict did not carry his mobile phone, as claimed by the family member, therefore, convict could not be contacted.

In such circumstances, ***let afresh report be called from the concerned Jail Authorities whether the convict of this case has surrendered in the present matter.***

Meanwhile, also issue afresh NBW against the convict and notice to his surety to produce the convict.

Put up this matter on 30.07.2020.

A copy of this order be sent to the jail authorities as well as SHO ACB. A copy of this order be also sent to the Computer Branch for uploading on the official website.

**DIG VINAY
SINGH** Digitally signed
by DIG VINAY
SINGH
Date: 2020.07.27
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(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
27.07.2020